

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:466
ANSWERED ON:26.02.2015
PENALTY ON TRAFFIC RULES VIOLATIONS
Kodikunnil Shri Suresh;Reddy Shri Ch. Malla

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of fines and other provisions contained in the Draft Road Transport and Safety Bill, 2014 with regard to traffic rule violations and the time by which the Bill is expected to take a form of an Act;
- (b) whether the Government proposes to reduce penal provisions for traffic rule violations proposed in the Draft Road Transport and Safety Bill, 2014; and
- (c) if so, the details and reasons thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) to (c) The Road Transport and Safety Bill, 2014 is under discussion in consultation with the concerned stakeholders, including the States/Union Territories. The Bill which is available on Ministry's official website: www.morth.nic.in, inter-alia, seeks to enhance the fines and penalties for traffic rule violators. As the Bill has to go through various stages such as preparation of proposal by the Ministry, approval by Cabinet, introduction of the Bill in the Parliament, examination of Bill by Parliamentary Standing Committee, hearing of all possible stakeholders by the Parliamentary Standing Committee, approval by Parliament, Presidential assent etc., no definite timeframe can be given for the Bill to take the form of an Act.